



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 232/2020**

This the 27<sup>th</sup> day of January, 2020

**Hon'ble Ms. Aradhana Johri, Member (A)**

Kuldeep Singh Ranga, Group ' B',  
S/o. Shri Bakwan Singh  
Aged about 39 years  
R/o. A-8, Sainik Nagar,  
Near Nawada Metro Station,  
New Delhi – 59.

Presently posted as  
Inspector of Central Excise Customs,  
Service Tax, Delhi Zone,  
Under the Chief Commissioner,  
Central Excise,  
C.R. Building,  
I.P. Estate, New Delhi – 110 109.

....Applicant

(By Advocate : Mr. Ranjit Sharma)

Versus

South Delhi Municipal  
Corporation, through the Commissioner,  
S.P. Mukherjee Civic Centre,  
JLN Marg, New Delhi – 2.

...Respondents

**O R D E R (ORAL)**

The applicant Mr. Kuldeep Singh Ranga, was issued an appointment letter on 15.07.2004 as Primary Teacher and joined the post on 21.07.2004 with respondents-organisation. He has filed this O.A seeking benefit of old pension scheme and has given a representation to the Director of Education, EDMC on 27.01.2018 and 20.04.2019.



2. At this stage, the applicant will be satisfied if the respondents are directed to decide his representation in a time bound manner.

3. Therefore, without going into the merits of the case, the respondents are directed to pass a reasoned and speaking order as per rules and law within a period of three months from the date of receipt of a certified copy of this order. No order as to costs.

(Aradhana Johri)  
Member (A)

/Mbt/